BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CSP NO. 806 OF 2017 IN CSA NO. 521 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013);

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and Rules framed thereunder as in force from time to time;

AND

In the matter of Scheme of Amalgamation between Skywalk Builders Private Limited ("the Transferor Company 1") and Devaangi Properties Private Limited ("the Transferor Company 2") and Ritechoice Trading Company Private Limited ("the Transferor Company 3") and Suburban Builders Private Limited ("the Transferor Company 4") and Laksh Properties Private Limited ("the Transferor Company 5") and Superline Constructions Private Limited ("the Transferor Company 6") with Kaalkaa Real Estate Private Limited ("the Transferee Company") and their respective shareholders

Skywalk Builders Private Limited, a Company incorporated) under the provisions of Companies Act, 2013, having its registered office at Flat No. 101, Sealine CHS Ltd., 16, Union Park, Pali Hill Road No. 4,Khar (West), Mumbai – 400052

Devaangi Properties Private Limited, a Company incorporated under the provisions of Companies Act, 1956, having its registered office at 101 Sai Pooja 1st Floor, Plot No 390, 16th Road Rajni Maternity Home, Bandra West,). Second Petitioner Company. Mumbai - 400052 RITECHOICE **COMPANY** TRADING PRIVATE LIMITED, a company incorporated under Companies Act, 1956 having Registered Office at Shrikant Chambers, Flat No 208, 2nd Floor, Chembur,).. Third Petitioner Company. Mumbai - 400071 SUBURBAN BUILDERS PRIVATE) LIMITED, a company incorporated) under the Companies Act, 1956 having) its Registered Office at Flat No. 102, Sealine CHS Ltd., 16, Union Park, Pali) Hill Road No. 4, Khar West, Mumbai-) 400052).. Fourth Petitioner Company. LAKSH PROPERTIES PRIVATE LIMITED, a company incorporated under the Companies Act, 1956 having its Registered Office at 545/547, Bharat Photo Houseroom No 310, Kalbadevi,)..Fifth Petitioner Company. Mumbai - 400002

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SUPERLINE
                CONSTRUCTIONS
PRIVATE LIMITED, a company
incorporated under the Companies Act,
1956 having its Registered Office at A-
29, 1st Floor, Satyam Shopping Centre,)
M.G. Road, Ghatkopar East, Mumbai -
                                    ) .. Sixth Petitioner Company.
400077
KAALKAA
              REAL
                         ESTATES )
PRIVATE LIMITED, a company )
incorporated under the Companies Act, )
1956 having its Registered Office at )
Khar Sant Niwas CHS Ltd, 2nd Floor, )
Plot No 394, Linking Road, 14th Road,
Khar West, Mumbai 400052
                                   ).. Seventh Petitioner
                                   Company.
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Order delivered on 6th September, 2017

Coram:

Hon'ble B.S.V. Prakash Kumar, Member (J)

Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner (s): Mr. Hemant Sethi i/b Hemant Sethi & Co. Advocates for Petitioners

Per: B.S.V. Prakash Kumar, Member (J)

ORDER

- Petition Admitted.
- Petition fixed for hearing and final disposal on 27th September, 2017.
- 2017 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders without modifications. The Chairman appointed for the meeting of the equity shareholders has filed his affidavit verifying his report dated 9th August, 2017 which is annexed as Exhibit 'L1' to

'L7' the petition. There are no Secured Creditors of the Petitioner Company. As per the directions of the Hon'ble Tribunal, a notice to its Unsecured Creditors were given on 24th June, 2017.

- 4. The Learned Advocate for the Petitioner Company further submits that the Company Petition is filed in consonance with sections 230 to 232 along with the Order passed in Company Scheme Application No. 521 of 2017 by the Tribunal.
- 5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 6. The Petitioner Company to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

Sd/-

V. Nallasenapathy, Member (T)

B.S.V. Prakash Kumar, Member (J)